

[Shri M Kalyanasundaram]

Minister make his statement tomorrow. Suppose he does not send his reply ?

MR. SPEAKER : You leave that to me.

SHRI M KALYANASUNDARAM : Let the House know what it is about. Why do you keep the House in suspense ?

MR. SPEAKER : You keep it with you. Don't be impatient. Let me get the reply of the Minister.

12.40 hrs.

RE ALLEGED DONATIONS MADE BY A COMPANY TO THE RULING CONGRESS FOR ELECTION CAMPAIGN—*Contd.*

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, may I have your permission to raise a point about the reported utterances of the Prime Minister ? I had produced here a document which I had authenticated, which is a matter of concern for the House and the whole country. In continuation of that I am pleading with the Government to accept it. They have only airily denied its authenticity. I regret to say that so far I have not been allowed to vindicate my honour or show the falsity of the Government's denial. The Prime Minister avoided purposely and refrained from saying things in the House. But in a public meeting...(*Interruption*). This is a very serious matter.

MR. SPEAKER : You have not sent that to me. I did not get that.

SHRI JYOTIRMOY BOSU : I wrote to you.

MR. SPEAKER : No.

SHRI JYOTIRMOY BOSU : If you want, I will send you the clipping.

MR. SPEAKER : When you want to raise a question, I must know on what newspaper you are basing it.

SHRI JYOTIRMOY BOSU : I will send it. I wrote to you. The Prime Minister in a public meeting in Calcutta, before thousands, had said that the whole thing was false, Millions in the country have read it. It is highly improper, specially when the issue is still before the House.

MR. SPEAKER : It has been disposed of. It is not before the House.

SHRI JYOTIRMOY BOSU : My only forum is the Parliament as far as this is concerned. You were called upon by the Opposition leaders to ask the Government to produce documented material in rebuttal. Also, you were requested to inquire from Saraswati Press.....(*Interruption*)

MR. SPEAKER : I had disposed of the matter finally. Why are you prolonging it ?

SHRI JYOTIRMOY BOSU : .. Shri B R P. Goenka to provide you with facts.

MR. SPEAKER : Why should I ?

SHRI JYOTIRMOY BOSU : Have you been good enough to write ? I would expect you to accede to the reasonable request. If you do not, I very much regret to say, without casting any aspersion on the Chair, that we may have to take recourse to methods which may not be good for anybody.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : मैं प्रोप्राइटी का सवाल उठाना चाहता हूँ। जो मामला सदन में उठाया गया है अगर सरकार को उसके बारे में कुछ कहना है या प्रधान मंत्री जी को उसके बारे में कुछ कहना और खंडन करना है तो उसका क्या सदन में खंडन नहीं किया जा सकता था ? लेकिन सदन में मौन रहना और जन सभा में जाकर मुखर हो जाना यह कहाँ तक उचित है—(इंटरप्शन) उस दिन आपने कहा था कि अगर अपोजीशन में गट्स हों तो वह मोशन लाए। हम लाए लेकिन आपने उसको मंजूर नहीं किया।

अध्यक्ष महोदय : उस दिवस मैंने आपकी मदद की। गिन लिये थे, आप थे नहीं।

श्री अटल बिहारी वाजपेयी : उधर से हमारे साथ खड़े हो जाते ।

अध्यक्ष महोदय : कभी-कभी एहसान भी माना करें ।

श्री अटल बिहारी वाजपेयी : मैं आपकी गाइडेंस चाहता हूँ । इस मामले को चर्चा के लिए किस तरह से उठाया जाए ?

अध्यक्ष महोदय : यह नहीं उठाया जा सकता ।

SHRI SHYAMNANDAN MISHRA (Begusarai) : I have an humble submission to make arising out of the statement made by the Prime Minister in Calcutta On the basis of the speech that the Prime Minister was pleased to make in Calcutta (*Interruption*)

MR. SPEAKER : That was made outside the House. Inside it was disposed of.

SHRI SHYAMNANDAN MISHRA : This involves a point that we had raised. The Prime Minister has said that every party, including the Marxist Party, receives money from the capitalists, implying thereby that even if there was a donation given by Shri Goenka there was nothing unusual about it. That means that the ruling party is privy to the violation of the Company Law with regard to donations. So, it is a very serious matter now because the Prime Minister attributes it to every party. Since all of us have been saying that this is completely improper, how are you to go about it ?

MR. SPEAKER : I disposed of this matter last week.

SHRI SHYAMANDAN MISHRA : Does it not involve a question of propriety ? We make some remarks here but those remarks are no properly rebutted here.

MR. SPEAKER : They have rebutted it. They have denied everything and I went on that basis. Papers to be laid.

श्री इमति भूषण (दक्षिण दिल्ली) : इनकी पार्टी के पोस्टर किसने छापे क्या इसको भी ला कर हम यहाँ रखें ?

श्री श्यामनन्दन मिश्र : रखिये ।

The whole process of democratic election is being violated. The process of election is being vitiated. Where are we to take up this matter ?

MR. SPEAKER : Whatever it be, the motion came up here and it was disposed of last week. The matter was finished.

SHRI SHYAMNANDAN MISHRA : Would you not take notice of the matter which vitiates the process of election ?

MR SPEAKER : This was disposed of.

SHRI SHYAMNANDAN MISHRA : Where is the forum for this ? (*Interruption*)

12.45 hrs.

PAPERS LAID ON THE TABLE

REVIEWS AND REPORTS OF THE SHIPPING CORPORATION OF INDIA, LTD. AND HINDUSTAN SHIPYARD, LTD ,

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956 : —

- (1) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1969-70.
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [*Placed in Library. See No. LT—3010/72.*]

- (2) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1970-71.